

ITEM NO.22

REGISTRAR COURT. 2

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MAHESH TANAJIRAO PATANKAR

IA 171248/2023, in Petition(s) for Special Leave to Appeal (C)
No(s). 17285/2022

NATIONAL INSURANCE COMPANY LTD.

Petitioner(s)

VERSUS

JYOTI DEVI @ JYOTI & ORS.

Respondent(s)

IA No. 171248/2023 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 05-01-2024 These matters were called on for hearing today.

For Petitioner(s)

Mr. Abhishek Kumar Gola, Adv.
Mr. Nikhil Jain, AOR
Mr. Anshul Mehral, Adv.
Mr. Prashant Mohla, Adv.
Mr. Santanu Ghosh, Adv.
Mr. Sanjay Shrivastav, Adv.
Ms. Divya Jain, Adv.
Ms. Monica Dhingra, Adv.

For Respondent(s)

Mr. Akbar Siddique, AOR
Mr. Rajneesh Sharma, Adv.
Mr. Harsh Kumar Singh, Adv.
Mr. Parwez Akhtar, Adv.
Mr. Animesh Mishra, Adv.

Mr. Ritesh Khatri, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos.1 and 2 have already filed the counter
affidavit.

Ld. Counsel for respondent Nos. 4 and 5 have failed to file the counter affidavit within the period stipulated under the rules.

Two weeks time, as last chance is granted to Ld. Counsel for petitioner to cure the defects in application for deletion in respect of Respondent No.3.

List again on 21.2.2024.

MAHESH TANAJIRAO PATANKAR
Registrar

MG